

State Vs. Deepak Jha @ Ravi
FIR No. 77/2017
PS Anand Parbat
U/s 363/212/34/328/364/376 IPC & 6
POCSO Act

11.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Sh. Alok Kumar Rai, Ld. Counsel for applicant/accused
namely Deepak Jha @ Ravi.


IO not present.

Report of SI Shiv Prakash has come.

This is a case U/S 6 POCSO Act and other provisions of IPC.

Ld. Addl. PP for the State submits that the mandatory notice
of bail application requires to be issued to the complainant/informant/
victim.

On request, issue notice of bail application to the
complainant/informant/victim as per practice directions, be served
through concerned IO for next date.



P.T.O.

State Vs. Banti
FIR No. 488/2018
PS Nangloi
U/s 392/394/352/411/120B/34 IPC & 25/27
Arms Act

11.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.


Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for applicant/accused despite repeated calls.

IO not present.

Matter cannot be kept pending for long time to avoid the over crowding due to threat of Corona Virus epidemic.

In the interest of justice put up for consideration with file on 12.06.2020.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
11.06.2020

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1.1-
State Vs. Mukesh @ Vicky
FIR No. 306/2013
PS Hari Nagar
U/s 147/148/149/307/323/120B/324 IPC

11.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for applicant/accused despite repeated calls since morning.


IO not present.

This is a fresh bail application.

Matter cannot be kept pending for long time to avoid the over crowding due to threat of Corona Virus epidemic.

Report of SI Shrikrishna has come.

Put up for consideration on 16.06.2020.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
11.06.2020

m

State Vs. Mukesh @ Vicky
FIR No. 306/2013
PS Hari Nagar
U/s 147/148/149/307/323/120B/324 IPC

11.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for applicant/accused despite repeated calls since morning.


IO not present.

This is a fresh bail application.

Matter cannot be kept pending for long time to avoid the over crowding due to threat of Corona Virus epidemic.

Report of SI Shrikrishna has come.

Put up for consideration on 16.06.2020.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
11.06.2020

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**Bail Application No. 1192
State Vs. Vinod Kumar Prasad
FIR No. 127/2019
PS EOW West
U/s 420/467/468/471/120-B IPC**

11.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri P.S.Sharma, Ld. Counsel for the applicant/accused namely Vinod Kumar Prasad.

Shri Anish Bhola, Ld. Counsel for the complainant.

IO not present.

Report of SI Pradeep Rai has come.

Ld. Addl. P.P. for the State submits that chargesheet has already been filed in this case qua the applicant.

Counsel for the complainant submits that the arguments may be heard after calling the chargesheet from the concerned court. Short date prayed on behalf of both the sides.

On request and in the interest of justice, put up for consideration on 16.06.2020. Meanwhile, chargesheet from the

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-2-

concerned court be summoned for the next date through concerned
Ahlmad.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
11.06.2020

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State Vs. Munna Khan
FIR No. 528/2017
PS Nihal Vihar
U/s 376/109/120B IPC

11.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Pradeep Kumar, Ld. Counsel for the applicant/accused namely Munna Khan.

One lady is also present who is submitting that her name is 'P'.

Counsel for the applicant submits that she is the complainant.

IO not present today.


Heard.

Reply of SI Sangeeta has come.

Ld. Addl. P.P. for the State submits that in the absence of IO he cannot admit the identity of the complainant.

Counsel for the applicant submits that the cross-examination of victim is pending and submits that he is not aware

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11/6/2020

-2-

about the next date in the main case.

In view of overall facts and circumstances and in the interest of justice and on request put up for consideration on 15.06.2020. Meanwhile, file be summoned from the concerned court through concerned Ahlmad for the next date. IO be also summoned. Complainant/informant/prosecutrix be also summoned for the next date through IO.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
11.06.2020

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**Bail Application No.1193
State Vs. Inderjeet
FIR No. 816/2019
PS Nihal Vihar
U/s 307/34 IPC & 25/27 Arms Act**

11.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Manoj Goswami, Ld. Counsel for the applicant/accused
namely Inderjeet.

Report of SI Amit Nara dated 11.06.2020 has come.

Heard on the bail application u/s 439 Cr.P.C. Report
perused.

Counsel for the applicant submits that the applicant is innocent and it is further submitted that the name of the applicant is not appearing in the FIR. Counsel for the applicant submits that the applicant was not on the spot at the time of incident.

On the other hand Ld. Addl. P.P. for the State has opposed the bail application and submits that the TIP of the accused is pending and it is fixed for 23.06.2020.

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11/6/2020

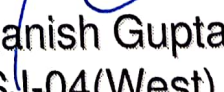
-2-

The accused is stated to be in J.C. since 07.06.2020. Co-accused persons are yet to be arrested as submitted. Accused persons fired shots.

I have considered the rival submissions of both the sides.

The investigation is at the preliminary stages. Chargesheet is yet to be filed. The allegations are serious in nature, I see no merits in the bail application under consideration. Hence, the same is hereby dismissed. Ordered accordingly.

Copy of this order be given dasti to Ld. Counsel for the applicant. One copy of this order be sent to the concerned Jail Superintendent for information and one copy of order be sent to the concerned court.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
11.06.2020

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State Vs. Sukhender Singh
FIR No. 36/2018
PS Kirti Nagar
U/s 363/366/354/354-A/370/344/120-B/34 IPC &
8 POCSO Act

11.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Rupak Srivastava, Ld. Counsel for the applicant/accused namely Sukhender Singh.

SI Suresh Chand on behalf of IO who has filed the reply.

Complainant/ prosecutrix is not present today.

This is case u/s 8 of POCSO Act read with other provisions of law.

Ld. Addl. P.P. for the State submits that in the present case the victim is only aged about 4 years and her father is the complainant/informant in this case.

On request issue notice of the bail application to the complainant/ informant through IO for 17.06.2020. Also for consideration of the bail application.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
11.06.2020

Bail Application No. 1199
State Vs. Razzak
FIR No. 710/2020
PS Nangloi
U/s 302/34 IPC & 25/27 Arms Act

11.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Anil Kumar, Ld. Counsel for the applicant/accused namely Razzak.

IO Inspector Vipin Kumar in person who has filed the reply.

Ld. Counsel for the applicant seeks short adjournment for addressing arguments and submits that any short date may be given and meanwhile reply to the application u/s 91 Cr.P.C. may be called.

Ld. Addl. P.P. for the State submits that the reply duly forwarded by the concerned SHO may be sought for.

On request put up for consideration of the bail application as well as other application u/s 91 Cr.P.C. on 17.06.2020. Meanwhile, reply duly forwarded by the concerned SHO be also filed.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
11.06.2020

State Vs. Dhan Ji
FIR No. 371/2019
PS Mundka
U/s 392/397/411/34 IPC & 25/27/54/59 Arms Act

11.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Ajesh Kumar Sharma, Ld. Counsel for the applicant/accused namely Dhan Ji.

Reply of the bail application has come.

Heard on the bail application u/s 439 Cr.P.C. Report perused. The application under consideration is with prayer to grant interim bail.

Chargesheet has already been filed as submitted on behalf of applicant. Applicant is in custody in this case since 17.10.2019 i.e. for last more than six months.

Counsel for the applicant submits that one co-accused namely Vivek has already been admitted to regular bail. Counsel for the applicant submits that in other cases applicant was arrested on the basis of disclosure statement and he has already been admitted on bail

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11/6/2020

-2-


in those cases.

Ld. Addl. P.P. for the State has opposed the bail application.

In view of the overall facts and circumstances and submissions made and in the interest of justice applicant/accused namely Dhan Ji is admitted to interim bail for 45 days on furnishing personal bond in the sum of Rs. 10,000/- with one surety of the like amount to the satisfaction of the concerned Ld. M.M./ Ld. Duty M.M. Counsel for the applicant has submitted that the applicant shall furnish surety. However, the applicant/accused shall not try to influence any of the prosecution witnesses and shall not try to tamper with any evidence. Ordered accordingly. The applicant shall surrender before the concerned jail authority immediately on expiry of interim bail period of 45 days and said period of 45 days shall be counted from the date of release of applicant from the jail.

SHO, PS Mundka shall be at liberty to keep the applicant/accused under the electronic surveillance during the period of interim bail.

On request copy of this order be given dasti to Ld. Counsel for the applicant. One copy of order be sent to the concerned Jail Superintendent for information and one copy of order be sent to the concerned court.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
11.06.2020

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**Bail Application No. 1171
State Vs. Bipin Kumar
FIR No. 102/2020
PS Ranhola
U/s 498A/304B/34 IPC**

11.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Ms. Urvashi Bhatia, Ld. Counsel for applicant/accused in person, although the matter is fixed for video conferencing for today.


IO not present.

Complainant not present.

Heard.

On request, issue notice of the present bail application u/s 439 Cr.P.C. to the complainant as well as IO for next date. Also, for consideration on 15.06.2020 as prayed.

Ld. Counsel for applicant has submitted that as per her information some relative of the IO has expired, therefore, IO has not appeared today.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
11.06.2020

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Bail Application No. 1161
State Vs. Kamal
FIR No. 103/2020
PS Nangloi
U/s 364A/387/506/120B/34 IPC

11.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Mukesh Yadav, Ld. Counsel for the applicant/accused namely Kamal with applicant Kamal.

Heard on the application for extension of interim bail. Record perused.

Counsel for the applicant has highlighted the bail order dated 27.04.2020 passed by the Ld. ASJ-08, West District, Tis Hazari Courts, Delhi and submitted that the said order reflects that the reply of the IO was called according to which there is no evidence of Section 364A IPC against the applicant Kamal and said Section was dropped and chargesheet was filed u/s 387/506/120B/34 IPC.

Ld. Addl. P.P. for the State has submitted that any appropriate order may be passed in view of the record.

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11/6/2020

-2-


Counsel for the applicant submits that the period of interim bail of 45 days is going to expire today itself.

In view of overall facts and circumstances and in the interest of justice the interim bail of the applicant Kamal is extended for a further period of 45 days on the same terms as per the previous bail order.

Counsel for the applicant submits that the applicant has furnished the personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Authorities earlier.

The applicant shall surrender before the concerned Jail Authorities immediately on expiry of the period of interim bail.

Copy of this order be given dasti to Ld. Counsel for the applicant. One copy of this order be sent to the concerned Jail Superintendent for information and one copy of order be sent to the concerned court.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
11.06.2020

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**Bail Application No. 1197
State Vs. Harmeet Singh
FIR No. 311/2020
PS Kirti Nagar
U/s 451/380/448/506/34 IPC**

11.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

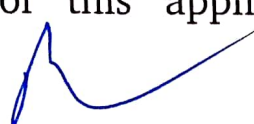
None for the applicant despite repeated calls since morning.

IO SI Suresh Chand in person who has filed the reply.

Complainant in person with Shri Jaswinder Singh,
Advocate.

In the interest of justice no adverse order is passed due to absence of applicant today. Matter cannot be kept pending for long time to avoid the over crowding due to threat of Corona Virus Epidemic.

Now put up for consideration of this application on
15.06.2020.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
11.06.2020

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**Bail Application No. 1196
State Vs. Ravinder Kaur
FIR No. 311/2020
PS Kirti Nagar
U/s451/380/448/506/34 IPC**

11.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

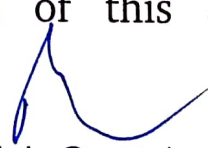
None fo the applicant despite repeated calls since morning.

IO SI Suresh Chand in person who has filed the reply.

Complainant in person with Shri Jaswinder Singh,
Advocate.

In the interest of justice no averse order is passed due to absence of applicant today. Matter cannot be kept pending for long time to avoid the over crowding due to threat of Corona Virus Epidemic.

Now put up for consideration of this application on
15.06.2020.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
11.06.2020

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**Bail Application no. 726/2020
State Vs. Manjeet Dabas @ Kalu
FIR No. 876/2017
PS Ranhola
U/s 302/308/323/148/149/174A/34 IPC**

11.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri D.V. Goel, Ld. Counsel for the applicant/accused namely Manjit Dabas @ Kalu.

Heard.

Counsel for the applicant submits that chargesheet has already been filed in this case and this application is for interim bail for three weeks.

The case is at the stage of prosecution evidence, as stated.

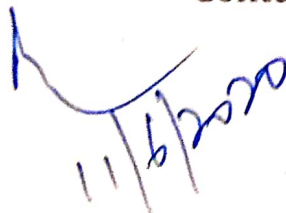
Ld. Addl. P.P. for the State prays that chargesheet of the present case may be summoned for consideration of the present application.

Ld. Counsel for the applicant prays for any short date.

Now put up for consideration with file on 12.06.2020.


Meanwhile, chargesheet be summoned from the concerned court

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-2-

through concerned Ahlmad.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
11.06.2020

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**Bail Application No. 717
State Vs. Vijay Kumar Chourasiya
FIR No. 432/2019
PS Tilak Nagar
U/s 420 IPC**

11.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for applicant/accused despite repeated calls since morning. On last date also none appeared for applicant/accused and even prior to the last date none appeared for applicant/accused.

In the interest of justice no adverse order is passed due to absence of applicant/accused.

Put up for appearance and consideration on 19.06.2020 and in case none appears for applicant/accused on next date then adverse order may be passed.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
11.06.2020

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State Vs. Rohit
FIR No. 599/2020
PS Ranhola
U/s 376 IPC & 4 POCSO Act

11.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State,
Sh. Anil Kumar, Ld. Counsel for applicant/accused namely
Rohit.

IO not present. Report has not come.

This is a fresh bail application. The offence is under Section
POCSO Act and Section 376 of IPC.

Ld. Addl. PP for the State submits that the mandatory notice
bail application requires to be issued to the complainant/informant/
victim.

On request, issue notice of bail application to the
complainant/informant/victim as per practice directions, be served
through concerned IO for next date.


11/6/2020

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-2-

IO be summoned with report on next date.

Put up for consideration of bail application on 17.06.2020.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
11.06.2020

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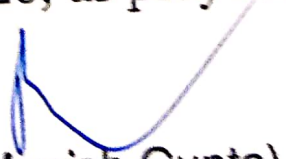
**Bail Application No. 1194
State Vs. Laxman
FIR No. Not known
PS Ranhola
U/s Not known**

11.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.
Sh. R.B. Singh, Ld. Counsel for applicant/accused namely Laxman.
IO not present.
Report has not come.
This is a fresh anticipatory bail application u/s 438 Cr.P.C.
IO be summoned with report for next date.
Put up the matter on 15.06.2020, as prayed.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
11.06.2020

State Vs. Ravi Kant @ Vishal
FIR No. 99/2020
PS Kirti Nagar
U/s 324/326/341/IPC

11.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Sh. Sachin Aggarwal and Sh. Rajesh Vashishth, Ld. Counsels for accused namely Ravi Kant @ Vishal.

IO/SI Mahendra Kumar in person who has filed reply.

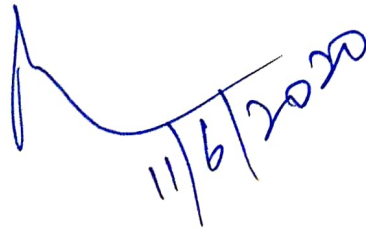
Heard on bail application U/S 439 Cr.P.C.

Report perused.

IO submits that charge-sheet already filed on 08.06.2020.

Ld. Counsel for applicant submits that applicant is in custody since 12.03.2020 and there is no other involvement of applicant/accused in any other case.

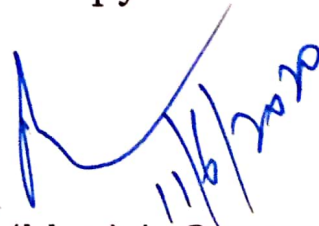
IO also submits that there is no other involvement of the accused in any case.


11/6/2020

P.T.O.

In view of above facts and circumstances and submissions made and in the interest of justice the applicant Ravi Kant @ Vishal is hereby admitted to bail on furnishing personal bond in the sum of Rs. 25,000/- with one surety of the like amount subject to the satisfaction of the concerned Ld. M.M./ Ld. Duty M.M and subject to the condition that the applicant/accused shall not try to influence any of the prosecution witnesses and shall not try to tamper with any evidence. The application stands disposed off.

On request copy of this order be given dasti to Ld. Counsel for the applicant. One copy of order be sent to the concerned Jail Superintendent for information and one copy of order be sent to the concerned court.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
11.06.2020

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State Vs. Sudhir
FIR No. 81/2018
PS Nihal Vihar
U/s 363/328/376/376D/120B/34 IPC &
6 POCSO Act

11.06.2020

In camera proceedings

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Vijay Pal Singh, Ld. Counsel for the applicant/accused namely Sudhir, through video conferencing through CISCO Webex App.

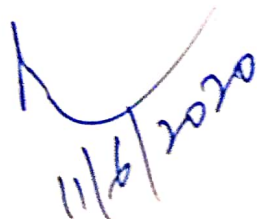
Victim 'K' in person.

Naib Court has reported that the IO has gone to Hon'ble High Court of Delhi today in some other case.

Heard on the interim bail u/s 439 Cr.P.C.

Counsel for the applicant submits that wife of the applicant is to be medically treated and, therefore, interim bail for 8 weeks or any shorter period as deemed fit may be granted. It is submitted that there is some infection in the uterus, therefore, needful is to be done. It is further submitted by counsel for the applicant that there is no other adult person in the family of the applicant to look after the wife of the

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applicant and victim has already been examined in the case. Counsel for the applicant has submitted that the date of admission given by the concerned Doctor was 03.06.2020. It is further submitted that wife of the applicant is to be urgently admitted in the hospital. The copy of the medical documents are on record.

On the other hand Ld. Addl. P.P. for the State has submitted that as per report of SI Manisha Yadav dated 05.06.2020 the medical documents of wife of the accused have been verified. Ld. Addl. P.P. for the State has also highlighted the documents dated 01.06.2020 of Popli Hospital & Dental Clinic wherein wife of the applicant has been advised admission at the earliest for planned D&C under GA for EB and other investigation in respect of Malignancy. Ld. Addl. P.P. for the State submits that for the said purpose the shorter period for interim bail may be considered.

I have heard the victim also.

Ld. Addl. P.P. for the State has submitted that in token of the presence of the victim her signatures and thumb impression may be obtained since the IO is not present today.

Signature and RTI of the victim is obtained on the ordersheet dated 10.06.2020. Victim has admitted that her statement

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has already been recorded in the court.

The matter was also listed yesterday when the victim was present with IO but due to some connectivity problem the matter could not be heard yesterday. Last ordersheet reflects that the victim herself is the complainant in this case.

Counsel for the applicant submits that any condition may be imposed.

In view of above facts and submissions made and considering the urgency regarding the medical condition of the wife of the applicant and in the interest of justice the applicant Sudhir is hereby admitted to interim bail for a period of 15 days on furnishing personal bond in the sum of Rs. 20,000/- with one surety of the like amount subject to the satisfaction of the concerned Ld. M.M./ Ld. Duty M.M. subject to the condition that the applicant/accused shall not try to influence any of the prosecution witnesses and shall not try to tamper with any evidence and shall not try to come in contact with the victim and shall not threaten the victim. The said period of 15 days shall be counted from the date of release of the applicant from jail and the applicant shall surrender before the concerned jail authority immediately on expiry of said 15 days. The application stands

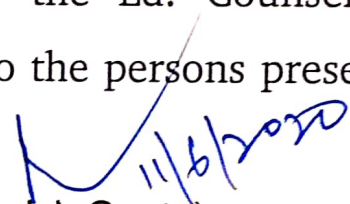
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disposed off.

On request copy of this order be given dasti to both the sides. One copy of order be sent to the concerned Jail Superintendent for information and one copy of order be sent to the concerned court.

The video conferencing has been conducted on speaker mode so that the submissions made by the Ld. Counsel for the applicant/accused are audible and visible to the persons present in the court room.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
11.06.2020

h

R. 120

**Bail Application No. 1198
State Vs. Ravinder
FIR No. 582/2020
PS Paschim Vihar West
U/s 354/323/341/506 IPC**

11.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Sh. Haji Mohd. Iqbal, Ld. Counsel for applicant/accused
namely Ravinder.

IO/SI Rituraj in person who has filed the reply.

This is an application for anticipatory bail.

Complainant not present.

IO has submitted that complainant is 19 years old.

Ld. Counsel for applicant/accused submits that he is not having copy of the FIR. IO is directed to supply copy of the FIR to the Ld. Counsel for applicant today.

Ld. Addl. PP for the State submits that notice of this application may be issued to the complainant.

P.T.O.

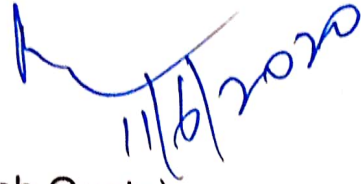
11/6/2020

Ld. Counsel for the applicant prays for any short date.

Now issue notice of present bail application to the complainant/informant through IO for next date. Till then, no coercive action be taken against the applicant/accused subject to the condition that he shall join the investigation as and when required.

As Requested, copy of this order be given dasti to both the sides.

Put up for consideration of bail application on 16.06.2020.


11/6/2020

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
11.06.2020

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1
Through mail
State Vs. Sandeep Kotaliya
FIR No. 876/2017
PS Ranhola
U/s 302/308/323/148/149/174A/34 IPC

11.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri L.D. Mual, Ld. Counsel for the applicant/accused namely Sandeep Kotaliya, through video conferencing through CISCO Webex App.

IO not present.

Report has not come.

This fresh application u/s 439 Cr.P.C. for extension of interim bail.

Heard.

Copy of bail order dated 11.05.2020 is on record according to which the interim bail was granted till 11.06.2020. The applicant has to surrender before the concerned Jail Superintendent on 12.06.2020 at 10:00 AM as per the said order.

Ld. Addl. P.P. for the state submits that report of IO may be

Contd....p/2

11/6/2020

summoned for any short date.

Ld. Counsel for the applicant prays that till next date interim bail may be extended.

Now put up for consideration of this application on 15.06.2020 through video conferencing. IO be summoned with report for the next date.

Meanwhile, interim bail of the applicant is extended till next date on the previous terms and conditions.

Copy of this order be given dasti to Ld. Counsel for the applicant/accused. One copy of this order be sent to the concerned Jail Superintendent for information and one copy of order be sent to the concerned court.

The video conferencing has been conducted on speaker mode so that the submissions made by the Ld. Counsel for the applicant/accused are audible & visible to the persons present in the court room.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
11.06.2020

h

Bail Application No. 603
State Vs. Amit @ Meeta
FIR No. 585/2016
PS Ranhola
U/s 302/404/34 IPC

11.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Akshay Shokeen, Ld. Counsel for the applicant/accused namely Amit @ Meeta, through video conferencing through CISCO Webex App.

IO not present.

Heard.

As per report of SI Amit Rathee dated Nil no medical treatment document of the mother and father of the applicant were found attached with the bail application.

Ld. Addl. P.P. for the State prays that the medical documents may be got verified through IO.

Ld. Counsel for the applicant also prays in similar terms.

Counsel for the applicant submits that medical documents

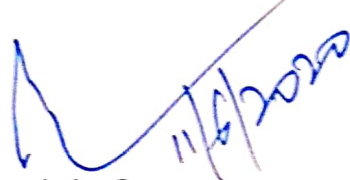
11/6/2020 Contd....p/2

in respect of mother of the applicant are on record. However, there is no such document in respect of father of the applicant.

Now on request put up for consideration on 16.06.2020 through video conferencing. IO be summoned with directions to file the report regarding verification of the medical documents of the parents of the applicant as available on record. Copy of those documents be transmitted to IO.

IO is also directed to verify regarding the family members of the applicant who may look after the parents of applicant.

The video conferencing has been conducted on speaker mode so that the submissions made by the Ld. Counsel for the applicant/accused are audible and visible to the persons present in the court room.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
11.06.2020

h

A7

State Vs. Tarik Khan
FIR No. 433/2018
PS Ranhola
U/s 376/506 IPC & 6 POCSO Act

11.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Ms. Sakshi, Ld. Counsel for the applicant/accused namely

Tarik Khan, through video conferencing through CISCO Webex App.

IO not present.

Victim/complainant/ informant also not present today.

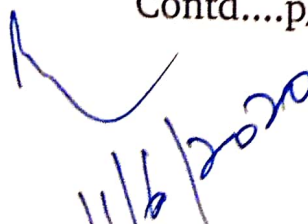
Heard.

Ld. Addl. P.P. for the State prays that the mandatory notice as per practice directions may be directed to be issued to the complainant/ informant/ victim since this case is u/s 6 of the POCSO Act and other provisions of IPC.

Ld. Counsel for the applicant prays that if convenient matter may be fixed for 16.06.2020 through video conferencing.

Now issue notice of this bail application to the complainant/ informant/ victim through IO as per practice directions for 16.06.2020.

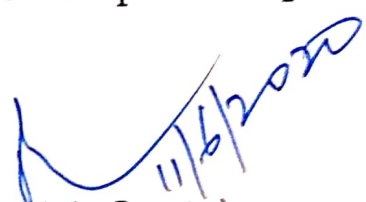
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-2-

IO be also summoned with report for 16.06.2020.

The video conferencing has been conducted on speaker mode so that the submissions made by the Ld. Counsel for the applicant/accused are audible and visible to the persons present in the court room.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
11.06.2020

h

Bail Application No. 1162
State Vs. Amit Kumar
FIR No. 183/2020
PS Paschim Vihar East
U/s 376/328/366 IPC

11.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri P.K. Garg, Ld. Counsel for the applicant/accused namely Amit Kumar.

Complainant/ informant in person with Shri D.S. Kumar, Ld. Counsel for the complainant.

Ld. Counsel for the complainant submits that complainant herself is the prosecutrix.

IO W/SI Lucky Lama in person who has filed the report.

Heard on the second application for bail u/s 439 Cr.P.C.

Ld. Counsel for the applicant has submitted that the applicant and prosecutrix are husband & wife and they got married on 01.05.2019 in Arya Samaj Temple. Ld. Counsel for the applicant has also highlighted one 'Ghoshna Patra' dated 31.05.2019. Counsel for the

Contd....p/2

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applicant has submitted that the FIR in question was registered u/s 156 (3) Cr.P.C. and both the parties were known to each other for last 2-3 years and they did Nursing Course together. Counsel for the applicant submitted that applicant is in custody since 19.05.2020.

On the other hand Ld. Counsel for the complainant as well as complainant has opposed the bail application and submitted that the accused kidnapped the complainant and forcibly raped her on 29.04.2019 and 30.04.2019. The prosecutrix has submitted that the applicant has made her photographs viral in the social media. The prosecutrix submits that she was made to drink some cold drink lacerated with some intoxicating substance and then the offence was committed.

Ld. Addl. P.P. for the State also opposed the bail application and submits that six other accused persons have not joined the investigation so far.

IO submits that the chargesheet qua the applicant has been filed.

Counsel for the complainant has also highlighted the previous bail order dated 30.05.2020 passed by the Ld. ASJ/Special Judge (NDPS), West District, Tis Hazari Courts, Delhi. Attested true

Contd....p/3

11/6/2020

copy of the said order is on record.

Counsel for the applicant has submitted that the Epidemic of COVID-19 may be considered as ground regarding change of circumstances since last bail order.

I have considered the rival submissions of both the sides and perused the record.

The allegations are serious in nature. There seems to be no change in circumstances after the last bail order was passed. Hence, the application under consideration is hereby dismissed. Ordered accordingly.

Copy of this order be given dasti to both the sides. One copy of this order be sent to the concerned Jail Superintendent for information and one copy of order be sent to the concerned court.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
11.06.2020

h

State Vs. Mukesh @ Vicky
FIR No. 526/2015
PS Hari Nagar
U/s 302/34 IPC

11.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for applicant/accused despite repeated calls since morning.

IO not present.

This is a fresh bail application.

Matter cannot be kept pending for long time to avoid the over crowding due to threat of Corona Virus epidemic.

Report of SI Shrikrishna has come.

Put up for consideration on 16.06.2020.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
11.06.2020

m

State Vs. Sonu
FIR No. 151/2013
PS Ranhola
U/s 302/397/411/34 IPC

11.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

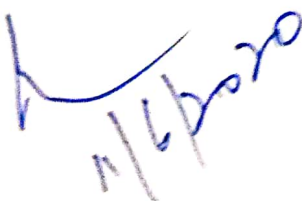
Sh. Mohit Chaudhary, Ld. Counsel for applicant/accused
namely Sonu.

IO not present. Reply has come.

This is a case U/S 302 and other provisions of IPC.

Ld. Counsel for applicant submits that applicant is in custody for last seven years and not involved in any other case.

Ld. Addl. PP for the State submits that there is special/designated court of Sh. Vishal Singh, Ld. ASJ-03, West District to lookafter such cases as this case falls under the guidelines of Hon'ble High Powered Committee dated 18.05.2020.


11/6/2020

P.T.O.

**Bail Application No. 1201
State Vs. Karan
FIR No. Unknown
PS Paschim Vihar West**

11.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri V.C. Gautam, Ld. Counsel for the applicant/accused namely Karan.

SI Ritu Raj in person who has filed one report and one photocopy of one complaint bearing DD No. 32B dated 21.05.2020.

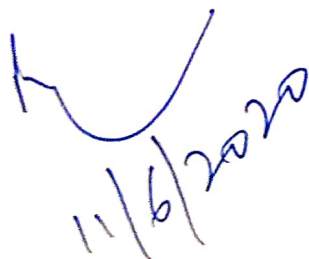
Ld. Counsel for the applicant submits that so far FIR has not been registered against the applicant. It is admitted on behalf of State that FIR is not registered so far.

Ld. Counsel for the applicant prays that in case FIR is registered against the applicant then before arrest atleast 7 days notice may be directed to be given to the applicant.

Admittedly, FIR is not registered so far.

Ld. Counsel for the applicant submits that applicant is ready to join the inquiry on the basis of the said complaint as and when

Contd....p/2



11/6/2020

required by the IO.

IO submits that he shall give due notice to the applicant in the said inquiry.

The IO/SHO concerned are directed to issue requisite notice in accordance with law to the applicant as and when the applicant is required in the said inquiry and a prior notice of 7 days be given/ served upon the applicant in case FIR is registered and applicant is to be arrested. With these directions the application under consideration stands disposed off. The applicant shall cooperate with IO as and when required as per law. Ordered accordingly.

Copy of this order be given dasti to both the sides and one copy of order be sent to the concerned court.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
11.06.2020

h

**Bail Application No. 1200
State Vs. Pawan @ Anda
FIR No. 102/2020
PS Patel Nagar
U/s 392/397/411/34 IPC**

11.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri S.A. Khan, Ld. Counsel for the applicant/accused namely Pawan @ Anda.

IO ASI Ved Prakash in person who has filed the reply.

Heard on the second bail application u/s 439 Cr.P.C.
Record perused.

Ld. Counsel for the applicant has submitted that no recovery of alleged I-phone is to be effected from the applicant and recovery, if any, is planted one. It is further submitted that investigation qua accused is complete and the chargesheet was filed on 04.06.2020. Ld. Counsel for the applicant submits that the applicant is in custody in this case since 09.05.2020.

Counsel for the applicant has submitted that previous bail

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or

-2-

application was dismissed by Ld. ASJ, West, Tis Hazari Courts, Delhi on 08.06.2020. Copy of the said order is on record.

I have perused the same. On query of the court put to the Ld. Counsel for the applicant regarding change of circumstances since 08.06.2020, it is submitted by Ld. Counsel for the applicant that earlier he was not aware whether the chargesheet has been filed in this case or not. In the application under consideration, in Para no. 6 it is mentioned that chargesheet was filed on 04.06.2020. It is not mentioned that the applicant was not aware that chargesheet was filed earlier when the previous bail application was filed.

On the other hand Ld. Addl. P.P. for the State has opposed the bail application and submitted that two bail applications were dismissed by Ld. ASJ, West, Tis Hazari Courts, Delhi on 08.06.2020.

Ld. Counsel for the applicant has submitted that he moved only one bail application earlier and the other bail application might have been moved by some other counsel.

Complainant was robbed at night time. Charge is yet to be framed and complainant is yet to be examined as reflected in the order dated 08.06.2020.

In view of above facts and circumstances and submissions

Contd...p/3

11/6/2020

OFFICE

-3-

made, I do not see any merits in the bail application under consideration. Hence, the same is hereby dismissed. Ordered accordingly.

Copy of this order be given dasti to Ld. Counsel for the applicant. One copy of this order be sent to the concerned Jail Superintendent for information and one copy of order be sent to the concerned court.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
11.06.2020

h

Bail Application No. 1195
State Vs. Kuldeep
FIR No. 78/2020
PS Ranhola
U/s 364A/34 IPC

11.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Sh. Nagendra Singh, Ld. Counsel for applicant/accused
namely Kuldeep.

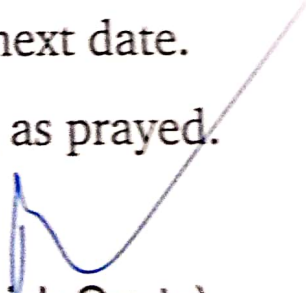
IO not present.

Report has not come.

This is a fresh bail application u/s 439 Cr.P.C.

IO be summoned with report for next date.

Put up the matter on 12.06.2020, as prayed.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
11.06.2020

... 12/1

State Vs. Preeti
FIR No. 234/2018
PS Ranjeet Nagar
U/s 302/307/148/149/34 IPC

11.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Akhilesh Yadav, Ld. Counsel for the applicant/accused namely Preety, through video conferencing through CISCO Webex App.

Shri Anil Sharma, Ld. Counsel for the complainant is present in person.

Reader of the Court has reported that two different bail applications of same accused namely Preety in same FIR number as mentioned above are fixed today. One bail application has been received today itself which is fresh bail application and filed by Ld. Counsel namely Shri Amit Kumar and Company. The other bail application has been filed by Shri Anil Kumar Jha and Shri Akhilesh Yadav, Advocates.

In the other bail application which is fresh bail application Shri Amit Kumar, Ld. Counsel for the applicant also appeared through

Contd....p/2
11/6/2020

video conferencing through CISCO Webex App. and it was asked as to why two different bail applications have been filed by different counsels for the same accused in same case but no explanation was given.

Shri Akhilesh Yadav, Advocate sought short adjournment for seeking instructions, however, other counsel Shri Amit Kumar left the meeting through video conferencing and he was also tried to be contacted by Reader of the court telephonically on mobile number as mentioned in the application, however, the phone was not picked up.

Ld. Counsel Shri Akhilesh Yadav prays that matter be fixed for 16.06.2020 through video conferencing and meanwhile he shall seek instructions from the applicant.

IO Inspector Surender Kumar is also present.

Now put up the bail application for consideration on 16.06.2020 through video conferencing.


The Reader of the court is directed to send SMS/Whatsapp message to Shri Amit Kumar, Advocate on his mobile number given in the application thereby mentioning the next date in this case.

Ld. Counsel for the complainant submits that he shall provide his mobile number also which may be taken up on record. He may furnish the same in writing.

Contd....p/3
11/6/2020

-3-

The video conferencing has been conducted on speaker mode so that the submissions made by the Ld. Counsel for the applicant/accused are audible and visible to the persons present in the court room.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
11.06.2020

h

State Vs. Preeti
FIR No. 234/2018
PS Ranjeet Nagar
U/s 302/307/148/149/34 IPC

11.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.


Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Akhilesh Yadav, Ld. Counsel for the applicant/accused namely Preety, through video conferencing through CISCO Webex App.

Shri Anil Sharma, Ld. Counsel for the complainant is present in person.

Reader of the Court has reported that two different bail applications of same accused namely Preety in same FIR number as mentioned above are fixed today. One bail application has been received today itself which is fresh bail application and filed by Ld. Counsel namely Shri Amit Kumar and Company. The other bail application has been filed by Shri Anil Kumar Jha and Shri Akhilesh Yadav, Advocates.

In the other bail application which is fresh bail application Shri Amit Kumar, Ld. Counsel for the applicant also appeared through


11/6/2020

Contd....p/2

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video conferencing through CISCO Webex App. and it was asked as to why two different bail applications have been filed by different counsels for the same accused in same case but no explanation was given.

Shri Akhilesh Yadav, Advocate sought short adjournment for seeking instructions, however, other counsel Shri Amit Kumar left the meeting through video conferencing and he was also tried to be contacted by Reader of the court telephonically on mobile number as mentioned in the application, however, the phone was not picked up.

Ld. Counsel Shri Akhilesh Yadav prays that matter be fixed for 16.06.2020 through video conferencing and meanwhile he shall seek instructions from the applicant.

IO Inspector Surender Kumar is also present.

Now put up the bail application for consideration on 16.06.2020 through video conferencing.

The Reader of the court is directed to send SMS/Whatsapp message to Shri Amit Kumar, Advocate on his mobile number given in the application thereby mentioning the next date in this case.

Ld. Counsel for the complainant submits that he shall provide his mobile number also which may be taken up on record. He may furnish the same in writing.

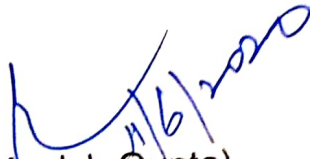
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Through Mail

for WebEx

-3-

The video conferencing has been conducted on speaker mode so that the submissions made by the Ld. Counsel for the applicant/accused are audible and visible to the persons present in the court room.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
11.06.2020

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Through Mail

**State Vs. Birender
FIR No. 240/2016
PS Nihal Vihar
U/s 304B/498A/34 IPC**

11.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Anil Sharma, Ld. Counsel for the applicant/accused namely Birender, through video conferencing through CISCO Webex App.

IO not present.

Report of Jitender Dagar has come which is dated 11.06.2020.

Heard.

Ld. Counsel for the applicant submits that co-accused Khushi Ram and Kamla are on bail in the present case.

Ld. Addl. P.P. for the State submits that in the report there is no whisper about the bail of the co-accused persons and it may be verified from the IO.

Ld. Counsel for the applicant prays that report in this

Contd....p/2

11/6/2020

1. Brief description
Name of Judicial District
CR No and the police station:
Case reported:
Charge sheet has been filed and if so,
240/16 P.S. ...
U/S 304 B / 498A/307 PC
Yes. (Pending trial)
... ..

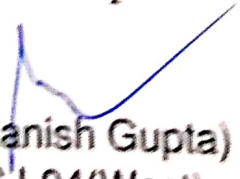
-2-

respect be called from the IO.

Now IO is directed to file the report in this respect as to whether co-accused persons are on bail or not. Other requisite details, if any, be also furnished qua this bail application.

Put up for consideration on 15.06.2020 through video conferencing.

The video conferencing has been conducted on speaker mode so that the submissions made by the Ld. Counsel for the applicant/accused are audible & visible to the persons present in the court room.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
11.06.2020

Bail Application No. 1157 & 1158
State Vs. (1).Gagan
(2).Himanshu
FIR No. 340/2020
PS Nangloi
U/s 394/397/411/34 IPC

11.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Rahul, Ld. Counsel for the applicant/accused namely Gagan and Himanshu, through video conferencing through CISCO Webex App.

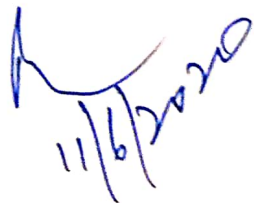
IO not present.

Heard.

Ld. Addl. P.P. for the State submits that presence of IO is needed as some material clarification is to be sought.


Ld. Counsel for the applicants prays that matter may be kept in next week.

On request put up for consideration of bail applications through video conferencing on 17.06.2020. IO be summoned for the

 Contd....p/2
11/6/2020

next date.

The video conferencing has been conducted on speaker mode so that the submissions made by the Ld. Counsel for the applicant/accused are audible & visible to the persons present in the court room.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
11.06.2020
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State Vs. Narender Sharma @ Akhtar & Ors.
FIR No. 636/2019
PS Nihal Vihar
U/s 307/34 IPC & 25/27 Arms Act

11.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

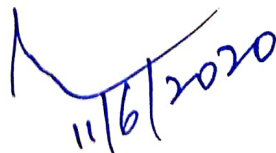
Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Sh. Nitin Vashishth, Ld. Counsel for applicant/accused Narender Sharma @ Akhtar through video conferencing through CISCO Webex App.

IO not present. Report of SI Amit Nara has come according to which the accused is also involved in similar criminal cases. Admittedly, the accused is in JC in some other cases also.

The application is for interim bail regarding the illness of father of the applicant.

Ld. Counsel for the applicant has submitted that although the surgery of father of the applicant is tentatively fixed for 15.06.2020, however, the applicant cannot be released from Jail if he is not admitted to bail in other cases.


11/6/2020

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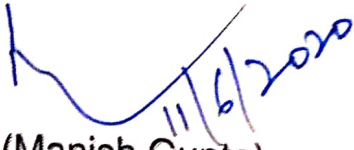
Ld. Addl. PP for the State as well as Ld. Counsel for the applicant prays that the report from the IO may be called regarding the family members of the applicant who may lookafter the father of the applicant.

Ld. Counsel for applicant/accused has submitted that the fresh date for surgery may be taken by the applicant.

On request, put up for consideration on 15.06.2020 through video conferencing.

IO be summoned for next date with directions to file report regarding the family members of the applicant who may lookafter the father of the applicant.

The video conferencing has been conducted on speaker mode so that the submissions made by the Ld. Counsel for the applicant/accused are audible & visible to the persons present in the court room.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
11.06.2020

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